

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 208
(IB)-669/ND/2023

IN THE MATTER OF:

Ayush Gupta

... **Applicant/Petitioner**

Versus

State Bank of India & Ors.

... **Respondent**

Under Section: 94(1) of (IBC)

Order delivered on 29.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As prayed by the Ld. Counsel appearing for the SBI, one weeks' time is granted for filing the reply.

In the meantime, it would also be open to other creditors qua the Applicant to file their reply if any.

List on 16.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)